

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 337/2010

Subject : Petition under Regulation 21 (Sharing of Inter-State transmission charges and losses) read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 to remove the difficulties arising on account of billing, collection and disbursement of transmission charges activity entrusted to the petitioner.

Date of hearing : 9.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Himachal Pradesh State Electricity Board and others

Parties present : Shri V.Srinivas, PGCIL
Shri N.K.Jain, PGCIL
Shri K.P. Singh, LANCO
Shri Suraj Das Gupta, LANCO
Shri Ashish Shrivastava, Northern Railways
Shri Deepak, PTC
Shri Rohit Gupta, PTC

Record of Proceedings

The representative of the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

2. The Commission directed the petitioner to submit on affidavit by 31.10.2014 status report with regard to the operating procedure for implementing amended Rule 37 BA of Income Tax, 1961.

3. The Commission directed that due date of filing the status report should be strictly complied with. In case the information has not furnished by the prescribed date, the Commission will be at liberty to pass order on the basis of documents available on record.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)